

कार्यालय उप वन संरक्षक, राष्ट्रीय चम्बल सैक्चुरी प्रोजेक्ट, उत्तर प्रदेश, आगरा।

पत्रांक 1459 /10-1 (एनजीटी) आगरा, दिनांक, जनवरी, 17, 2024

सेवा में,

रजिस्ट्रार जनरल
प्रिन्सिपल बेंच,
मा0 राष्ट्रीय हरित अधिकरण
नई दिल्ली।

विषय:- Action taken report in compliance of Hon'ble National Green Tribunal , Principal Bench, New Delhi, order dated 03-11-2023 in OA no.-248 /2022, in The Hindu dated 27.03.2022 titled "Digging up the Chambal"

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 248/2022 में मा0 अधिकरण द्वारा पारित आदेश दिनांक 03.11.2023 का संदर्भ ग्रहण करने का कष्ट करे, जिसके कार्यकारी अंश निम्नवत् है:-

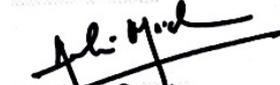
"12. In view of the observations made above and having regard to the facts that continuous monitoring and stringent measures are required to prevent the illegal mining of sand in the area concerned, its storage and transportation, we direct the concerned State Authorities to take further action in pursuant to the earlier directions of the Tribunal and file fresh action taken reports after 8 weeks by email at judicial ngt@gov.in preferably in the form of searchable PDF/OCH Support PDF and not in the form of Image POP"

मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0 ओ0ए0 सं0 248/2022 में पारित आदेश दिनांक 03.11.2023 के अनुपालन में शासन द्वारा अनुमोदित Action Taken Report मा0 अधिकरण में दाखिल किये जाने हेतु उप वन संरक्षक, राष्ट्रीय चम्बल सैक्चुरी प्रोजेक्ट, उ0प्र0 आगरा को अधिकृत किया गया है।(संलग्नक-1)

कृपया शासन द्वारा अनुमोदित Action Taken Report (संलग्नक-2) से मा0 राष्ट्रीय हरित अधिकरण को अवगत कराने का कष्ट करे।

संलग्नक:- उपरोक्तानुसार।

भवदीया,



(आरुण मिश्रा)

उप वन संरक्षक,

राष्ट्रीय चम्बल सैक्चुरी प्रोजेक्ट,

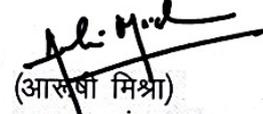
उ0प्र0, आगरा

पत्रांक 1459 / 10-1 NGT उक्तदिनांकित।

प्रतिलिपि निम्नलिखित को उपरोक्तानुसार मय संलग्नक सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- प्रधान मुख्य वन संरक्षक, उ०प्र०, लखनऊ।
- 2- अनु सचिव, उ०प्र० शासन।
- 2- मुख्य वन्य जीव प्रतिपालक, उ०प्र० लखनऊ।
- 3- मुख्य वन संरक्षक, वन्यजीव, पश्चिमी क्षेत्र, कानपुर।

संलग्नक:- उपरोक्तानुसार।



(आरुषी मिश्रा)
उप वन संरक्षक,
राष्ट्रीय चम्बल सैंक्युरी प्रोजेक्ट,
उ०प्र०, आगरा

संख्या-एन.जी.टी.-51/81-7-2024

प्रेषक,

देवेन्द्र सिंह चौहान,
अनु सचिव,
उ०प्र० शासन।

सेवा में,

प्रधान मुख्य वन संरक्षक,
वन्य जीव,
उ०प्र०, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु-7

लखनऊ : दिनांक : 17 जनवरी, 2024

विषय—Action Taken Report in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 03.11.2023 in OA No. 248/2022 in the Hindu dated 27.03.2022 titled "Digging up the Chambal".

महोदय,

उपर्युक्त विषयक आपके पत्र संख्या-1797/10-1(कोर्ट केस), दिनांक 16.01.2024 के संदर्भ में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 03.11.2023 के अनुपालन में उपलब्ध करायी गयी एक्शन टेकेन रिपोर्ट पर शासकीय अनुमोदन प्रदान करते हुए उक्त एक्शन टेकेन रिपोर्ट मा० अधिकरण में दाखिल किये जाने हेतु उप वन संरक्षक, राष्ट्रीय चम्बल सेन्चुरी प्रोजेक्ट, उ०प्र०, आगरा को अधिकृत किया जाता है।

2- अतः अनुरोध है कि शासन द्वारा अनुमोदित एक्शन टेकेन रिपोर्ट (प्रति संलग्न) समयान्तर्गत मा० एन०जी०टी० में दाखिल किये जाने हेतु आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से शासन को तत्काल अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।Digitally Signed by
देवेन्द्र सिंह चौहान
Date: 17-01-2024 15:51:43
Reason: Approved

भवदीय,

(देवेन्द्र सिंह चौहान)
अनु सचिव।संख्या एवं दिनांक तदैव

प्रतिलिपि—उप वन संरक्षक, राष्ट्रीय चम्बल सेन्चुरी प्रोजेक्ट, उ०प्र०, आगरा को उक्तानुसार आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(देवेन्द्र सिंह चौहान)
अनु सचिव।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 248 OF 2022****IN THE MATTER OF:**

In re: News item published in the Hindu dated 27.03.2022 titled "Digging up the Chambal"

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<u>S.NO.</u>	<u>PARTICUALRS</u>	<u>PAGE NO.</u>
1.	FURTHER ACTION TAKEN REPORT IN COMPLIANCE WITH ORDER DATED 03.11.2023 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 248 OF 2022	

FILED ON BEHALF OF:

THE STATE OF UTTAR PRADESH

AN ACTION TAKEN REPORT IS PREPARED ON THE BASIS OF COMPLIANCE WITH SUSTAINABLE SAND MINING MANAGEMENT GUIDELINES, 2016 AND ENFORCEMENT & MONITORING GUIDELINES FOR SAND MINING, 2020 AND DILIGENT PERIODIC MONITORING TO CONTROL ILLEGAL MINING BY DISTRICT AUTHORITIES- (CHIEF SECRETARIES, DGPS, PCBS OF RAJASTHAN, MP AND UP AND SSPS AND DMS OF BHIND, MORENA, GWALIOR, AGRA, ETAWAH, JHANSI, DHOLPUR AND BHARATPUR).

In compliance with the order dated 03.11.2023 passed by the Hon'ble National Green Tribunal. Principal Bench, New Delhi in Original Application No. 248 of 2022 which is pending adjudication; an action Taken Report has been prepared keeping in view the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 and the diligent periodic monitoring to control illegal mining and the same has to be submitted before the next date of hearing on 19.01.2024.

This Action Taken Report is prepared on behalf of the Government of the state of Uttar Pradesh combining the data of all the departments. A detailed report is attached here under:

Details of further Action Taken Report prepared by Forest Department, Mining Department, Police Department and Revenue Department of the state of Uttar Pradesh-

Further Action Taken Report by Forest Department, National Chambal Sanctuary Project, Agra:

A. Brief Description of the Sanctuary:

1. National Chambal Sanctuary is spread over 3 States namely Rajasthan, Madhya Pradesh, and Uttar Pradesh.
2. It was established as a Wildlife Sanctuary under Wildlife (Protection) Act, 1972, with an area of 635 sq.km, comprising the river Chambal with its sandy banks and ravenous forest.
3. The river Chambal stretches for around 165 km in U.P. and fall across two ranges: namely Bah range in district Agra and Etawah range in district Etawah of National Chambal Sanctuary Agra.

B. Status of Mining within the jurisdiction of Uttar Pradesh:

1. No cases of regular, organized and mechanized illegal mining in the state of Uttar Pradesh.
2. Sand of Chambal excavated from Madhya Pradesh and Rajasthan is transported through 'Saiyan' border in Agra, Uttar Pradesh at Agra-Gwalior Road, whose aerial distance is about 40 kms from the border of the Chambal Sanctuary, Uttar Pradesh.
3. Actions in order to stop the transportation of sand from the state of Madhya Pradesh and Rajasthan to the state of Uttar Pradesh are being taken jointly by the Mining Department, the Police Department and the Revenue Department.

C. Action being taken for Prevention of sand mining and hunting of fish etc. in the National Chambal Sanctuary, Uttar Pradesh:

1. Effective informer system has been developed.
2. Regular patrolling is being done by the patrolling team armed with fire arms in accordance with the roster. Constant Monitoring is also being done using boats, droned and binoculars etc.
3. In the year 2023, about 106 monitoring/awareness committees have been formed in the villages located in the Sanctuary in order to raise awareness and discourage sand mining in the Chambal River.
4. Villages are also being sensitized and encouraged to use M-sand i.e., manufactured sand etc. as an alternative to the usage of river sand.
5. A three-member committee has been constituted to contain and ensure effective monitoring of illegal sand mining in the National Chambal Sanctuary Project, Agra.
6. Every year awareness programs are being organized by the Forest Department for about a number of 5000 villagers, students etc. from time to time in the Interpretation Centre of Nandgawan (NCS, Agra).

7. For having effective control over illegal mining and transportation of sand from river Chambal, check-posts are being created on susceptible roads which are manned by the Forest and the Police Department.
8. Fishing has been strictly prohibited in the Chambal Sanctuary and no fishing lease is provided.

<u>S. NO.</u>	<u>YEARS</u>	<u>REGISTERED FIR NO. IN FOREST</u>	<u>DESCRIPTION OF PROCEEDINGS</u>
1.	2019-20	27 [FIR ALSO IN 03]	Compensation of Rs. 5,86,000/- was received in 16 forest offence cases. In 11 cases, charge sheet has been filed in the Court. The cases are pending adjudication before the Hon'ble Court.
2.	2020-21	32 [FIR ALSO IN 03]	Compensation of Rs. 5,98,700/- was received in 26 forest crime cases. In 6 cases, charge sheet has been filed in the Court. The cases are pending adjudication before the Hon'ble Court.
3.	2021-22	10	In 8 forest crime cases, compensation of Rs, 1,08,500/- was received. In 2 cases, charge sheet has been filed in the Court. The cases

			are pending adjudication before the Hon'ble Court.
4.	2022-23	04	Charge sheet have been filed in the cases pending adjudication before the Hon'ble Court.
5.	2023-24	03	In 1 forest crime case. Compensation of Rs. 15,000/- was received. In 1 case charge sheet has been filed in the Court. The cases are pending adjudication before the Hon'ble Court. 1 case is pending with RFO.

Further Action Taken Report by Mining Department:

Brief details of the Action Taken Report by Senior Mining Officer, Agra Uttar Pradesh, letter number 1424/Mineral Assistant/2023-24 dated 11.01.2024, are as follows:

1. No mining lease/clearance has been approved by the Mining Department in the Chambal Sanctuary.
2. A special task force has been formed under the Chairmanship of Additional District Magistrate for effective monitoring of illegal mining/transportation in Agra and Etawah.
3. Check gates with Artificial Intelligence (AI/IoT) have been set up for checking the vehicles transporting minerals at village Udi of Etawah district and at Saiyan Toll Plaza and Sarendhi of Agra district.
4. In Etawah district, 189 notices have been issued, 171 cases/vehicles have been submitted, and the recovery amount was Rs. 73,08,810/- [Seventy-Three lacs Eight Thousand Eight Hundred and ten Only].

Details of further Action Taken after checking in the District of Agra and Etawah [19.10.2023 to 31.12.2023] are as follows:

S. NO.	NAME OF THE DISTRICT	NUMBER OF NOTICES ISSUED WITH RESPECT TO THE NUMBER OF VEHICLES CHECKED	CASES IN WHICH FINE HAS BEEN IMPOSED
1	2	4	5
1.	AGRA	146	77
2.	ETAWAH	189	171
GRAND TOTAL		<u>335</u>	<u>248</u>

AMOUNT RELEASED AFTER FINE BEING IMPOSED [IN LAKHS OF RUPEES]	FIR REGISTERED UNDER SECTIONS OF MININGS ACT AND INDIAN PENAL CODE	NUMBER OF ACCUSED IN REGISTERED CASES OF THE RESPECTIVE FIR	CASES REGISTERED UNDER GANGSTER ACT	NUMBER OF ACCUSED ARRESTED
6	7	8	9	10
73.08	02	03	0	02
31.7	05	06	0	06
104.78	07	09	0	08

In compliance with the order dated 06.02.2023, passed by the Hon'ble National Green Tribunal, a joint investigation team has been constituted under the chairmanship of the Additional District Magistrate for effecting surprise checking of the illegal sand mining and as per the reports received from Agra and Etawah, there are no cases of illegal mining.

Further Action Taken Report by the Police Department:

Details of the action taken by the Police Department in the districts of Agra, Etawah and Jhansi were intimated through letter No. DG-Seven-S 14(2)/2017 dated 13.01.2024 of the Director General of Police are as follows:

Progress Report [2023-24] – Hon’ble National Green Tribunal in OA- 248 of 2022 during Virtual hearing dated 20.07.2022 National Chambal Sanctuary [NCS]

Date 19.10.2023 to 30.12.2023

<u>UPDATED INFORMATION FROM 19.10.2023 TO 31.12.2023</u>	<u>AGRA</u>	<u>ETAWAH</u>	<u>JHANSI</u>	<u>TOTAL</u>
Seized vehicles	07	03	0	10
Number of accused named	06	04	0	10
Number of accused who came to light	0	0	0	0
Total number of accused	06	07	0	13
Number of accused arrested	06	02	0	08
High court stay/anticipatory bail	0	0	0	0
Number of accused present	0	0	0	0
Section 82 proceedings	0	0	0	0
N.B.W.	0	0	0	0
Number of accused remaining for arrest	0	05	0	05
Number of charge sheets in the case	0	0	0	0
Registered gangster charges	0	0	0	0
Accused in registered gangster case	0	0	0	0
Popular gangster	0	0	0	0

A. DISTRICT OF AGRA

In the District of Agra, the report of further action taken by the District Magistrate, Agra *vide* letter number 1424/Mineral Assistant/2023-24 dated 11.01.2024, with the following details:

1. No illegal mining has been found in the Chambal Sanctuary in the district of Agra.
2. Two checking gates were installed at Saiyyan and Sarendhi to prevent illegal transportation of minerals to district Agra, operational since 01-07-2022.
3. A team has been constituted to prevent illegal mining and for effective monitoring of the Chambal Sanctuary.
4. An effective joint action plan for prevention of illegal mining was chalked out and a strategy was laid down and is followed diligently since 17/03/2023.
5. Regular checking is being done at the check posts of police stations adjacent to the bordering States of Agra.
6. The routes going towards Chambal River, ghats and other strategically important places are monitored through CCTVs.
7. Police patrolling, along with picket, UP-112 PRV are operated simultaneously for effective checking and monitoring of major routes.
8. Modern training, modern weapons, bullet proof jackets etc. are also being provided to the police force along with coordination with bordering states for taking effective action against anarchic elements.
9. As per the instructions given jointly by the department Officers of Police and Administration dated 19.10.2023 till 31.12.2023 under the campaign which is being run:

DETAILS OF PROCEEDINGS IN THE DISTRICT OF AGRA	
Details of registered cases	05
Seized Vehicles	07
Number of accused named	06
Number of accused who came to light	0
Total number of accused	06
Number of accused arrested	06
High Court stay/Anticipatory bail	0
Number of accused present	0
Section 82 proceedings	0
Non-bailable Warrants issued	0
Number of accused remaining for arrest	0
Number of charge sheets filed in the cases	0
Registered gangster charges	0
Accused in registered gangster cases	0
Popular gangster	0

B. DISTRICT OF ETAWAH

The report received through the letter dated 13.01.2024 of the Superintendent of Police, Etawah and the details are as follows:

1. A team constituted under the chairmanship of ADM [F./R.] Officer-in-charge, Mineral Etawah surveyed and found no cases of mining.
2. Administration is continuously and vigilantly keeping surveillance via a task force of Revenue, Police, Transport, Commercial Tax, Mining etc.

DETAILS OF PROCEEDINGS IN THE DISTRICT OF ETAWAH	
Details of Registered cases	01
Seized vehicles	03
Number of accused names	04
Number of accused who came to light	0
Total number of accused	07
Number of accused arrested	02
High Court stay/Anticipatory bail	0
Number of accused present	0
Section 82 proceedings	0
Non-Bailable Warrants issued	0
Number of accused remaining for arrest	05
Number of charge sheets filed in the respective cases	0
Registered gangster charges	0
Accused in registered gangster case	0
Popular gangster	0

C. DISTRICT OF JHANSI

According to the District Magistrate, Jhansi's letter No. Reader-02/2024[NGT-Report] dated 13.01.2024, which is jointly signed by the Senior Superintendent of Police, Jhansi and the District Magistrate, Jhansi, in the Chambal River or any of its tributaries does not flow within the boundary of the district- Jhansi.

Besides aforesaid, it has also been informed that no report of Keoladeo National Park, Dholpur [Rajasthan] or National Chambal Sanctuary is situated adjacent to the border of Jhansi district.

Therefore, for the sake of effective prevention of illegal mining, transportation and hunting etc. in the National Chambal Sanctuary, the details of action taken by the forest department, mining department, police

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department and revenue department withing the jurisdiction of Uttar Pradesh and for preventing transportation of sand excavated from Madhya Pradesh, the details of the action taken are compiled as above and sent for necessary action.

Attachments as above.



उप वन संरक्षक
राष्ट्रीय चम्बल सँचुरी प्रोजेक्ट
उ०प्र०, आगरा